Written Answers to

Criteria for recognising trade unions

2659. PROF. M.V. RAJEEV GOWDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the rationale for departing from a tripartite (employees, employers and Government) consensus structure to the use of Government discretionary power for recognising trade unions;

(b) the criteria for recognising Central trade unions and State trade unions; and

(c) the details of procedure followed when there is a conflict of interest between the union stakeholders and Government?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) The Industrial Relations Code, 2019, which has been introduced in Lok Sabha on 28th November, 2019, provides for recognition of Central Trade Union at the Central level by the Central Government and recognition of State Trade Union at the State level by the State Government in such manner and for such purpose, as may be prescribed through the rules. Any dispute in relation to such recognition shall be decided by such authority as may be prescribed through the rules.

Implementation of Maternity Benefit Act

2660. SHRI HUSAIN DALWAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Ministry came out with a report on working of the Maternity Benefit Act in 2014;

(b) the number of establishments covered by the Act and the number of women in such establishments who claimed maternity entitlements;

(c) the number of women who were provided maternity entitlements including the amount of entitlement paid out and the number of complaints received for not implementing the Act and action taken thereof;

(d) if not, whether the Ministry is monitoring implementation of the Act; and